

concerned State Government/High Court and it is for the concerned High Courts to review the functioning of the Family Courts.

(c) No, Sir.

(d) Does not arise.

#### Taking Over of TAFCO

2767. SHRI JAGAT VIR SINGH DRONA : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government are aware that 34 crores rupees order/offer is likely to come to TAFCO Company, which is almost defunct, from a private firm for preparation of quality shoes; and

(b) the stand of BIFR, State Government and Centre in revitalising this sick industry?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) No, Sir. An enquiry received sometime ago for supply of shoes worth Rs.21 crores did not materialise.

(b) Before giving its final recommendations for winding up of TAFCO, BIFR had considered the various options and the views of all the concerned parties regarding the possibilities of its revival. The recommendations of BIFR are now pending before the Allahabad High Court.

#### Sonepur Bazari Project

2768. SHRI HARADHAN ROY : Will the Minister of COAL be pleased to refer to the reply given to Starred Question No.217 on March 11, 1992 and state :

(a) whether the land losers in Sonepur and Bazari Villages have since been rehabilitated;

(b) if so, the details thereof and if not the reasons therefor;

(c) whether the remaining six villages are likely to be rehabilitated by 1996-97;

(d) if so, the details of the steps taken in this respect; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) Only a part of Sonepur Village has been rehabilitated.

(b) Ruidaspara—part of Sonepur village consisting of 68 families has been rehabilitated. Other parts of Sonepur and Bazari village could not be shifted due to reluctance of villagers to shift elsewhere.

(c) (d) and (e). Out of six villages, Panjabidanga village will be rehabilitated by 1997-98. The rehabilitation site for Panjabidanga in Ningah Mouza is being developed. The remaining five villages will be

taken up later as they do not come within the mining area required by the Project in the next five years.

12.00 hrs.

(Interruptions)

[English]

MR. SPEAKER : Hon. Members, today being the last day before we go for the recess, I will allow Zero Hour up to one o'clock. Therefore, you do not have to make noise. I have the full list with me. I will call one by one. But Zero Hour has to stop at one o'clock. It will be good if we do not...

SHRI PRAMOD MAHAJAN (Mumbai - North East) : Sir, we do not make noise... (Interruptions)

MR. SPEAKER : If we skip Lunch break and continue our discussion, then we will be able to finish all the business. I will keep one hour for Zero Hour. There will be no Lunch break.

Now, Papers to be Laid on the Table.

12.01 hrs.

#### PAPERS LAID ON THE TABLE

##### Demands for Grants of the Ministry of Civil Aviation for 1996-97

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : Sir, on behalf of Shri C.M. Ibrahim, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation for the year 1996-97.

[Placed in Library, see no. LT.248/96]

##### Demands for Grants of the Ministry of Labour for 1996-97

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : Sir, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour for the year 1996-97.

[Placed in Library see no. LT.249/96]

##### Papers under sub-section (1) of the Section 619A of the Companies Act, 1956 etc.

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : Sir, I beg to lay on the Table -

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

(i) Statement regarding Review by the Government of the working of the